

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

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OA No. 718/92 MP 778/93 .. Date of decision: 27.05.93

Sh. Upendra Nath Misra

and others

.. Applicants

Versus

Union of India

.. Respondents

CORAM

Hon`ble Justice Mr. S.K. Dhaon, Vice Chairman (J)

Hon`ble Mr. S.R. Adige, Member (A)

For the applicant .. Ms. Rani Chhabra, Counsel

For the respondents .. Sh. M.L. Verma, Counsel.

JUDGEMENT (Oral)

The petitioners in the application are casual labourers and in that capacity, they have completed 240 days in a calendar year. The only prayer in this application is that the respondents be directed to consider their cases for regularisation in view of the scheme prepared by the Telecom Department.

In their counter affidavit, the respondents state that the petitioners were engaged as casual labourers only when there was work for them and they were engaged on daily rated wages. They have also stated that none of the petitioners worked for 240 days continuously in two consecutive years.

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It is not disputed that there is a scheme. The authority concerned shall consider the case of the petitioners in the light of the scheme. The authority concerned shall act expeditiously.

With this direction, the petition is disposed of finally. No order as to costs.

Adige
(S.R. Adige)

Member(A)

S.K.D
(S.K. Dhaon)

Vice Chairman(J)